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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 141/9/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

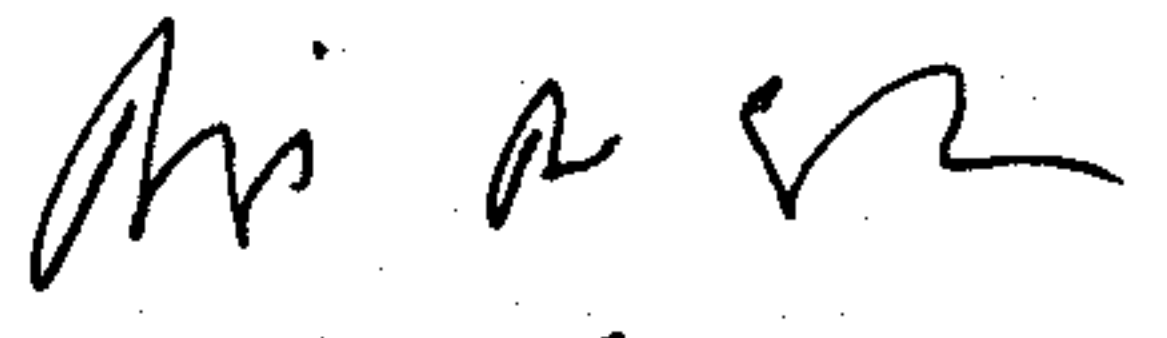
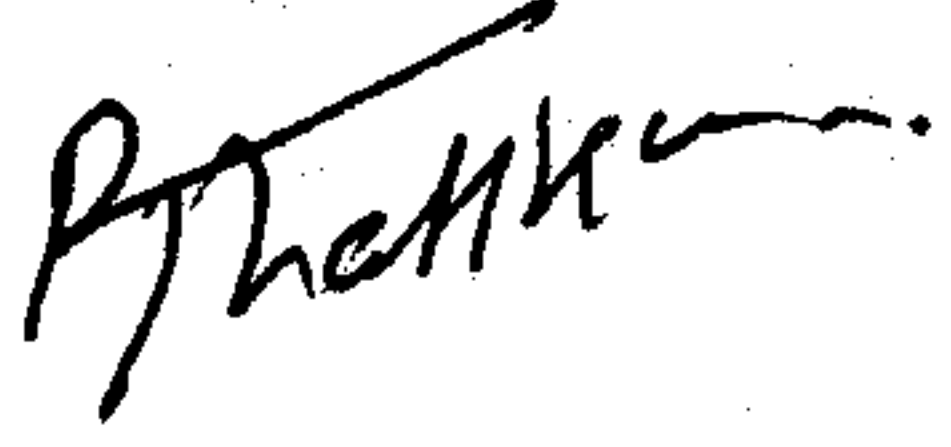
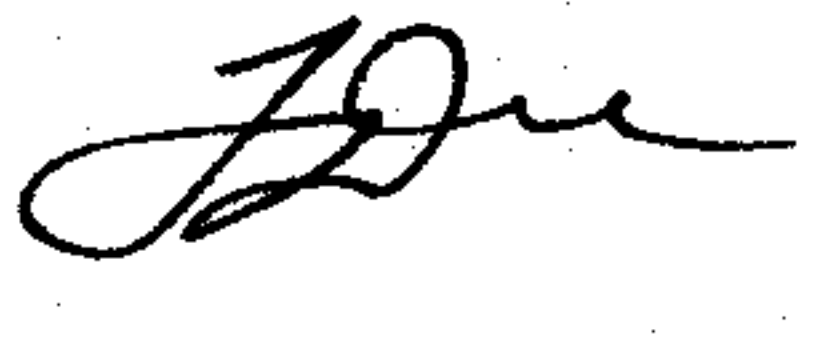

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.02.2018

Name of the Company: Contech Engineers Pvt Ltd.

V/s.

Wind World (India) Ltd

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANIP A GANDHI	Advocate	Respondent	
2.	PRATIK THAKKAR	Advocate	Operational Creditor	
3.	Jaimin Dave i/b Pratik Thakkar	"	"	
4.	Rashid Boatwala	Advocate	Respn.	

ORDER

Learned Advocate Mr. Jaimin Dave with Learned Advocate Mr. Pratik Thakkar present for Operational Creditor/Petitioner. Learned Advocate Mr. Anip Gandhi with Learned Advocate Mr. Rashid Boatwala present for Respondent.

In view of commencement of insolvency resolution process in respect of M/s Wind World (India) Ltd in CP(IB) 14 of 2018 passed on 20.02.2018, there is no need to pass separate order of admission or otherwise on the petition filed by operational creditor.

However, the operational creditor can file its claim, if any, before the IRP appointed in CP(IB) 14 of 2018.

Petition is disposed of accordingly.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 28th day of February, 2018.